



Nav Yuva Sangathan & Ors. ... Applicants

Versus

The Secretary, Narmada Water Resources,

Water supply & Kalpsar Department

& ors. ... Respondents

**COMPLIANCE AFFIDAVIT OF THE ORDER DATED 19.12.2019**  
**ON BEHALF OF RESPONDENT NO. 8**

I, Ketan S. Patel, Age: 54 years, Occupation: Dy. Municipal Commissioner, having office at: Surat Municipal Corporation, Muglisarai, Surat, do hereby beg to state on solemn affirmation as under:

I say and submit that I have gone through the records of the present matter and after going through the relevant office records I am filing the present Affidavit. By way of the present Affidavit, I wish to appraise this Hon'ble Tribunal regarding the progress/action/compliance taken by my office.

1. I say and submit that the present Respondent is filing the present affidavit in compliance to the directions of this Hon'ble Tribunal directed vide order dated 19.12.2019. The directions of this Hon'ble Tribunal is as under:

***In the aforesaid circumstances we direct as follows;***

- a. The said respondent, more particularly the respondent no. 1 and the respondent no. 8 shall hold urgent meeting and undertake other exercises necessary to arrive at an environmentally sustainable***

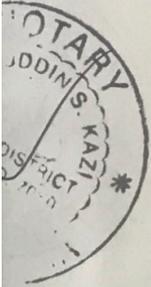
CS

**solution relating to the no development zone to be prescribed for the river Tapti.**

**b. Action plan for establishment of the requisite number of STPs with timeline be prepared by the respondent no. 8 SMC for areas falling 7 within its jurisdiction and by the other authorities in relation to the areas falling under them.**

**c. Action plan with timeline be prepared by the respondent no. 8 for disposal of legacy waste in the water shed of the Tapti River.**

2. I say and submit that in compliance to the direction 15(a) of the said order a meeting has been held on 30.12.2019, Under the chairmanship of Additional Chief Secretary, Urban Development & Urban Housing Dept.; State of Gujarat, with the Senior Officer of the Surat Municipal Corporation and Irrigation Department at Gandhinagar to decide the "No. Development Zone" and "Restricted Zone" of Tapi River. That further meeting was held under the Chairmanship of Municipal Commissioner, Surat Municipal Corporation on date 08.01.2020 at SUDA office, Vesu, Surat in which the Chairman, Surat Urban Development Authority (SUDA); CEO, SUDA; Dy. Commissioner (Planning & Development), SMC; Dy. Commissioner, Town Planning Department; I/c. City Engineer, SMC; Town Development Officer, Town Planning Department, SMC; Executive Engineer, Gujarat Water Supply and Sewerage Board, Surat Irrigation Circle; Executive Engineer, Drainage Department, SMC; Executive Engineer, Tapi Rejuvenation Cell, SMC; I/c. Town Planner, Town Development Department, SMC and I/c. Dy. Town Development Officer, Town Development Department, SMC. was present, where several issues related to the Tapi River like, General Development Control Regulation, 2004 and 2017 and Coastal Regulation Zone, 2019 was discussed to create frame work as per the



4

directions of this Hon'ble Tribunal. The minutes of the said meeting is annexed herewith and marked as "**Annexure A.**" To decide the Restricted Development Zone as per the directions of this Hon'ble Tribunal, detailed discussion was also done in the meeting held at Gandhinagar on date 15.01.2020 between Commissioner, SMC; Secretary, Narmada Water Resources, Water Supply and Kalpasar Department and Chief Engineer, Narmada Water Resources, Water Supply and Kalpasar Department. A detailed discussion on map showing River line and 150 mt. control line (Red and Blue line) as supplied by Irrigation Department was done in the meeting.

3. I say and submit that during the said meeting it was discussed that the Recreation and Residential Developable Zones have been earmarked on banks of River Tapi in the Sanctioned Development Plan - 2004 of Surat. Total of 38 T.P. Schemes have been prepared on the banks of River Tapi. Out of these 38 T.P. Schemes, 19 final T.P. Schemes have been finalized and 19 Draft T.P. Schemes have been sanctioned by the State Govt., which are being implemented. Ukai Dam has been constructed at a distance of 94 Kms. upstream of the City of Surat in the year 1972. The length of left and Right bank of the River Tapi, passing through City of Surat is about 54 Kms. and embankment / Retaining walls have been constructed for about 41 Kms. length for protection against flood.
4. I say and submit that the Respondent No. 8 undertook Projects of construction of Barrage on River Tapi between Rundh - Bhatha area of Surat and River Front Development on River Tapi which is technically feasible as per survey carried out by the CWPRS of Central Govt.
5. I say and submit that in compliance to the direction under point 15(b) an Action plan for establishment of the requisite number of STPs with timeline has been prepared by the present Respondent for areas falling within its jurisdiction



(21)

and by the other authorities in relation to the areas falling under them.

6. I say and submit that with respect to the Action Plan for establishment of STPs an administrative approval and expenditure sanctioned for the pollution abatement and conservation of River Tapi Project is received from National River Conservation Directorate, Ministry of Environment, Forest and Climate Change through letter dated 05/03/2019. The letter dated 5.3.2019 is annexed herewith and marked as "**Annexure B**" That the project cost of the said project is Rs.971.25 Crore. The project summary of the said project is as under:

**PROJECT PROGRESS SUMMARY (Rs. In Crore)**

Authority	DPR Amount (Rs. in crore)	Amount of Projects in progress (Rs. in crore)	Project Status
Surat Urban Development Authority (SUDA)	591.67	132.02	02 Work in Progress (Valak STP & Varachha STP)
		296.21	Tender is under invitation for Left Bank of River Tapi
		196.65	Tender is under invitation for Right Bank of River Tapi
Surat Municipal Corporation (SMC)	143.85	124.19	02 Work in Progress (I & D work for Left Bank & Right Bank of River Tapi)
Rural Area of Surat District (GWSSB)	143.02	0.00 *	Can be provided by GWSSB
Total Amount :-	878.54	749.07	
Centage	70.28	-	
Non-core items	22.41	3.20	01 Work Awarded

			(Aquatic Weed harvesting Machine Expected delivery will be on June -2020)
<b>TOTAL:-</b>	<b>971.24</b>	<b>752.27</b>	

7. I say and submit that the period of completion of project is estimated to be 36 months i.e. upto February 2022. However this time line can only be adhered if land for construction of Sewage Pumping Station and Sewage Treatment Plant will be made available by SUDA/Collectorate within reasonable period.
8. I say and submit that there are total 50 SPS and 37 STP required to be constructed, out of which 6 SPS in the area of the present Respondent, 22 SPS & 14 STP in SUDA area and 22 SPS and 23 STP in remaining area by GWSSB.
9. I say and submit that the present Respondent has assessed the total discharge into Tapi River and also the total untreated discharge in the Tapi River in the area under the jurisdiction of the present Respondent as well as the other authorities.

**Total Discharge in the Tapi River  
(Kakrapar barrage to ONGC Bridge, Surat)**

Sr. No.	Jurisdiction	Effluent, MLD
1	SMC	149.0
2	SUDA (Surat Urban Development Authority)	174.2
3	Outside SUDA, in the upstream	46.9
Total Untreated Discharge in to Tapi River		370.1

4	SMC with Treatment	165.0
Total Discharge into Tapi River		<b>535.1</b>

10. I say and submit that out of 370.10 MLD of untreated sewage, 135 MLD of untreated sewage has intercepted and diverted in to Mithi Creek as an immediate measure, however after construction of Valak STP and Varachha STP, this 135 MLD will be treated and released.

11. I say and submit that for setting up the SPS and STP the land required and the land which is in possession for the same is enlisted below. I say and submit that the land which is required and the possession of which is still not handed over, the time limit for the same can be provided by the collector i.e. Respondent No. 7.

12. **Status for Possession of land for SPS & STP in SUDA area**

Sr. No.	Taluka	Name of Village	Survey No.	Land Holder	Remarks from Collectorate
1	Kamrej	Varachha creek	TP 53 (SUDA)R-107	TP Reserve plot	possession received Work in Progress
2	Kamrej	Valak Creek	T.P.S.No.85 (Sarhana-Pasodara-Laskana), R-13 & 15	T.P. Reservation Plot	possession received Work in Progress
3	Choryasi	Bharthana a SPS 2	TP 46 (Bharthana-Kosad), FP 166,167)	Government	SUDA gives consent letter to collector to submit cost of Land for advance possession vide letter dated 23/12/2019.

4	Kamrej	Vav - 2	TP 41(Vav) FP No 17	Government Land	SUDA gives consent letter to collector to submit cost of Land for advance possession vide letter dated 23/12/2019
5	Kamrej	Kholwad SPS 1	TP 49 (Kholwad Navagam) Reservation No.166 (Sale for residence) & 157 (SEWS) Moje kholwad, OP No:417a(3128 new),	TP Reserve plot	possession received
<b>Sr. No.</b>	<b>Taluka</b>	<b>Name of Village</b>	<b>Survey No.</b>	<b>Land Holder</b>	<b>Remarks from Collectorate</b>
6	Kamrej	Vav - 1	TP 41(Vav) FP No.128	WDC SUDA	Possession not received.
7	Kamrej	Kathor	1 (moje kathor)	Jilla Panchayat President of Surat	Possession not received.
8	Kamrej	Kholeshw ar	153 (157 new) (moje kholeshwar)	Brick panjva (Gram Panchayat)	Possession not received.
9	Kamrej	Kathor Main SPS	521 (moje kathor)	Gram Panchayat	Possession not received.
10	Kamrej	Kholwad SPS 2	Moje kholwad Survey no 496 block no 455 Now TP 49 (Kholwad Navagam) FP No 69/A	Sarkari Gouchar	Possession not recieved.

11	Kamrej	Dungra	568 - (moje dungra)	Gouchar	Possession not received.
12	Kamrej	Kamrej 1	598/1 (moje kamrej)	Gouchar	Possession not received.
13	Kamrej	Laskana	159 (moje laskana)	Gouchar	Possession not received.
14	Kamrej	Kolibhart hana	388/1 (444 new) (moje kolibharthana)	Gouchar	Possession not received.
15	Kamrej	Pasodara	36 (moje laskana)	Gouchar	Possession not received.
16	Kamrej	Karjan	447 (547 new) (moje karjan)	Gouchar	Possession not received.
17	Kamrej	Dhoran Pardi-2	260 (453 new) (moje dhoranpardi)	Gouchar	Possession not received.
<b>Sr. No.</b>	<b>Taluka</b>	<b>Name of Village</b>	<b>Survey No.</b>	<b>Land Holder</b>	<b>Remarks from Collectorate</b>
18	Kamrej	Kholwad SPS 3	T.P.S.No.48 (Kholwad), FP No.43, Block no.96	Gouchar	Possession not received.
19	Kamrej	Dhoran Creek	Creek Paikee		Possession not received.
20	Kamrej	Dhoran Pardi-2	Creek Paikee		Possession not received.

13. I say and submit that in compliance to the direction under point 15 (c) of the order an Action plan with timeline is prepared by the present Respondent for disposal of legacy waste in the water shed of the Tapti River. I say and submit that the present Respondent has adopted door to door collection since year 2004 and 100 % area of city is covered with door to door collection. As a result no waste is being dumped in the water shade of River Tapi within the jurisdiction of Surat City.

14. I further say and submit that the present Respondent has already remediated the legacy waste accumulated at

Address : 11-12, Gayatrinagar, Althan-1, Surat-395017, Tal. City Taluka Surat, Dist. Surat

સરનામું : 11-12, ગાયત્રીનગર, અલથાન-1, સુરત-395017, તા.સીટી તાલુકા સુરત, જિ. સુરત



*[Handwritten Signature]*

Electoral Registration Officer  
For 168 Olpad Constituency

મતદાર નોંધણી અધિકારી  
૧૬૮ ઓલપાડ મતદાર વિસ્તાર

Place : Surat

સ્થળ : સુરત

Date : 01/12/2007

તારીખ : ૦૧/૧૨/૨૦૦૭

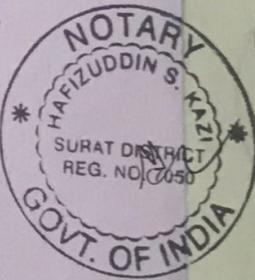
This card may be used as identity card under different government schemes. સર્વ અલગ અલગ સરકારી સ્કીમોમાં આ કાર્ડનો ઉપયોગ કરવામાં આવે છે.

ELECTION COMMISSION OF INDIA  
IDENTITY CARD  
સરનામું કાર્ડ

સરનામું નંબર : CTL8710857



Elector's Name : Patel Ketankumar  
પતેલ કેટાંકુમાર  
Father's Name : Sumanbhai  
પાતાનું નામ : સુમંભાઈ  
Sex / જાત : Male / યુવા  
Age as on 1.1.2007 : 40 Years  
૧.૧.૨૦૦૭-દી તારીખ ઉપર : ૪૦ વર્ષ



My Commission  
expire on  
24 October 2023

75  
SERIAL No. \_\_\_\_\_  
REGISTRATION No. 7050  
GOVERNMENT OF INDIA

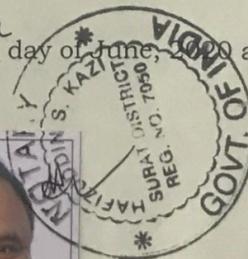
Khajod disposal site (in the area of 37 Hector). I say and submit that for the waste overflowing from Sanitary Land fill cell including old dump at bhatar, Tender for Biomining of estimated 25 lacs M.T. waste has been awarded at the Cost of Rs. 103.00 Crores. The said work is estimated to commence by October 2020, shall be completed within 30 months thereafter. However, both the sites of solid waste are not in the catchment of River Tapi.

15. I say and submit that the present Respondent has fixed fabricated nets on the bridges across Tapi River to prevent garbage dumping. I further submit that to prevent garbage entering from tributaries meeting River Tapi, wire net is also installed on tributaries and scheduled cleaning has also been done.

16. I say and submit that the present Respondent has also started installing fabricated nets on the outlet of storm water drain falling in to Tapi River. It is pertinent to note that the total length of river is 38 Km passing in the City and no garbage dump site is in existence in the catchment area of River Tapi in the limits of the present Respondent. That the existing landfill site of the solid waste generated in the city is in the south side of the City which is not falling under catchment of River Tapi.

17. I say and submit that my office will make every endeavor to take all the necessity steps with regard to the establishment of STPs and disposal of legacy waste so also cooperation and assistance will be extended if this Hon'ble tribunal thinks it appropriate.

Solemnly affirmed in this the 13<sup>th</sup> day of June, 2020 at Pune.



I know the affiant.

*[Signature]*  
Advocate  
*[Signature]*



Phone - 2465085-9227446475  
HAFIZUDDIN S. KAZI  
ADVOCATE & NOTARY  
Opp. Samradhhi Hall,  
Gulandaz Street,  
Nanpura, SURAT

Affiant

*[Signature]*  
Deputy Commissioner  
Surat Municipal Corporation

SOLEMNLY AFFIRMED  
BEFORE ME

*[Signature]*  
H. S. KAZI

Advocate & Notary, Surat

13 JUN 2020

સુરત મહાનગરપાલિકાનામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના ઓરીજનલ એપીલેશન નં. ૫૦/૨૦૧૮ નાતા. ૧૯/૧૨/૨૦૧૯ ના હુકમ અન્વયે કરવામાં આવેલ કાર્યવાહીની તા. ૧૩/૦૨/૨૦૨૦ના રોજની સંક્ષિપ્ત વિગતના અનુસંધાને આંશિક ફેરફાર સહની અદ્યતન વિગત

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના ઓરીજનલ એપીલેશન નં. ૫૦/૨૦૧૮ ના તા. ૧૯/૧૨/૨૦૧૯ ના હુકમના મુદ્દા નં. ૧૫(એ) સંબંધે તા. ૧૭/૦૧/૨૦૧૯ ના હુકમ અન્વયે કરવામાં આવેલ કાર્યવાહીની વિગત તા. ૧૩/૦૨/૨૦૨૦, પત્ર નં. ૪૬૧૭ થી પાઠવવામાં આવેલ છે, જેના અનુસંધાનમાં સદર વિગતના મુદ્દા નં. ૩ માં કરેલ આંશિક ફેરફાર સહ નીચે મુજબની અદ્યતન વિગતો ધ્યાને લેવાની રહે છે.

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના ઓરીજનલ એપીલેશન નં. ૫૦/૨૦૧૮ ના તા. ૧૯/૧૨/૨૦૧૯ ના હુકમના મુદ્દા નં. ૧૫(એ) સંબંધે તા. ૧૭/૦૧/૨૦૧૯ ના રોજ નામદાર ટ્રીબ્યુનલ સમક્ષ સ્ટેટસ રીપોર્ટ રજૂ કરવા અંગેના હુકમ અન્વયે અધિક મુખ્ય સચિવશ્રી, શહેર વિકાસ અને શહેરી ગૃહ નિર્માણ વિભાગ, ગુજરાત સરકારની અધ્યક્ષતામાં સિંચાઈ વિભાગના ઉચ્ચકક્ષાના અધિકારીશ્રીઓ તથા સુરત મહાનગરપાલિકાના અધિકારીશ્રીઓ સાથે તા. ૩૦/૧૨/૧૯ ના રોજ બપોરે : ૩:૦૦ કલાકે ગાંધીનગર ખાતે મીટીંગનું આયોજન કરવામાં આવેલ. જેમાં કમિશનરશ્રી, સુરત મહાનગરપાલિકા, ખાસ ફરજ પરના અધિકારીશ્રી તથા સંયુક્ત સચિવશ્રી, શહેરી વિકાસ અને શહેરી ગૃહ નિર્માણ વિભાગ, સેક્રેટરીશ્રી વોટર રીસોર્સીસ ડીપાર્ટમેન્ટ, સેક્રેટરીશ્રી, નમદા, જળ સંપત્તિ, પાણી પુરવઠા અને કલ્પસર વિભાગ, ચીફ ઈજનેરશ્રી, નમદા, જળ સંપત્તિ, પાણી પુરવઠા અને કલ્પસર વિભાગ તથા સીટી ઈજનેરશ્રી, સુરત મહાનગરપાલિકા, ડેપ્યુટી કમિશનરશ્રી (પી એન્ડ ડી), સુરત મહાનગરપાલિકા, શહેર વિકાસ અધિકારીશ્રી, ટાઉન પ્લાનીંગ વિભાગ, સુરત મહાનગરપાલિકા ઉપસ્થિત રહેલ તથા આ અંગે વિસ્તૃત ચર્ચા વિચારણા કરવામાં આવેલ.

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના હુકમ સંદર્ભે જરૂરી ચર્ચા-વિચારણા કરી ઘટતા નિર્ણય થવા માટે તા. ૦૮/૦૧/૨૦૨૦ ના રોજ માન. કમિશનરશ્રી, સુરત મહાનગરપાલિકાના અધ્યક્ષ સ્થાને નવા સુડા ભવન, વેસુ ખાતે એક મીટીંગનું આયોજન કરવામાં આવેલ. જેમાં ચેરમેનશ્રી, સુરત શહેરી વિકાસ સત્તામંડળ (સુડા), મુખ્ય કારોબારી અધિકારીશ્રી, સુડા, ડેપ્યુટી કમિશનરશ્રી (પી એન્ડ ડી), સુરત મહાનગરપાલિકા, ડેપ્યુટી કમિશનરશ્રી, ટાઉન પ્લાનીંગ વિભાગ, ઈ.ચા.સીટી ઈજનેરશ્રી, શહેર વિકાસ અધિકારીશ્રી, ટાઉન પ્લાનીંગ વિભાગ, કાર્યપાલક ઈજનેરશ્રી, ગુજરાત વોટર સપ્લાય એન્ડ સીવેજ બોર્ડ, સુરત ઈરીગેશન સર્કલ, કાર્યપાલક ઈજનેરશ્રી, ડ્રેનેજ વિભાગ, કાર્યપાલક ઈજનેરશ્રી, તાપી શુદ્ધિકરણ પ્રોજેક્ટ, ઈ.ચા.નગર નિયોજકશ્રી, શહેર વિકાસ ખાતુ, ઈ.ચા.નાયબ શહેરી વિકાસ અધિકારીશ્રી, સુરત મહાનગરપાલિકા હાજર રહી ચર્ચા કરેલ. જેમાં આ અંગે ચર્ચા વિચારણા કરવામાં આવેલ તથા આ અંગે વધુ ઉડાણપૂર્વકની વિગતો સાથે રાખી તા. ૧૫/૦૧/૨૦૨૦ ના રોજ સચિવાલય, ગાંધીનગર ખાતે કમિશનરશ્રી, સુરત મહાનગરપાલિકાની સચિવશ્રી, નમદા જળસંપત્તિ પાણી પુરવઠા અને કલ્પસર વિભાગ તથા ચીફ ઈજનેરશ્રી, નમદા જળસંપત્તિ પાણી પુરવઠા અને કલ્પસર વિભાગ સાથે મીટીંગનું આયોજન કરવામાં આવેલ. જેમાં સિંચાઈ વિભાગ ધ્વારા આપવામાં આવેલ નદીની લાઈન /૧૫૦ મી. કંટ્રોલ લાઈન (રેડ લાઈન અને બ્લુ લાઈનના) નકશા અન્વયે વિસ્તૃત ચર્ચા થયેલ.

સદરહુ મીટીંગોમાં નીચે મુજબના મુદ્દાઓ ધ્યાને લઈને ચર્ચાઓ કરવામાં આવેલ.

સુરત મહાનગરપાલિકા વિસ્તારના મધ્ય ભાગમાંથી પૂર્વ-પશ્ચિમ દિશામાં તાપી નદી પસાર થાય છે જે આખરે અરબી સમુદ્રમાં મળે છે. તાપી નદીના કિનારે પ્રાચીન કાળથી સુરત શહેર વસેલ છે. જેનો ઉત્તરોત્તર વિકાસ થયેલ છે. હાલમાં અમલી સુડાના મંજૂર પુનરાવર્તિત વિકાસ નકશા-૨૦૦૪ મુજબ તાપી નદીના બંને કિનારા પરના વિસ્તારોમાં રીક્રિએશન ઝોન ઉપરાંત રેસીડેન્સીયલ/ડેવલપમેન્ટ ઝોનનો પણ સમાવેશ થાય છે. તાપી નદીના કિનારે સુરત મહાનગરપાલિકા વિસ્તારમાં કુલ ૩૮ ટી.પી.સ્કીમો બનેલ છે. જે પૈકી ૧૯ ટી.પી.સ્કીમો પ્રિલીમનરી / ફાયનલ તરીકે તથા ૧૯ ડ્રાફ્ટ સ્કીમ તરીકે મંજૂર થયેલ છે.

જે અમલમાં છે. વર્ષ - ૧૯૭૨ માં સુરત શહેરથી આશરે ૯૪ કી.મી. અપસ્ટ્રીમમાં ઉકાઈ ડેમનું નિર્માણ થયેલ છે. સુરત શહેર માંથી પસાર થતી તાપી નદીના ડાબા અને જમણા કાંઠાના કિનારાની કુલ લંબાઈ આશરે ૫૪ કી.મી. છે, જે પૈકી ૪૧ કી.મી. લંબાઈમાં પુર સંરક્ષણ માટે પાળા / રીટેઈનીંગ વોલ બનેલ છે.

ગુજરાત સરકારશ્રી ધ્વારા તા.૧૨/૧૦/૨૦૧૭ ના રોજ સંકલિત સામાન્ય વિકાસ નિયંત્રણ નિયમો અમલમાં આવેલ છે. જે મુજબ હાલમાં સુરત મહાનગરપાલિકા તથા સુડા વિસ્તારમાં વિકાસ નિયંત્રણ નિયમો અમલમાં છે, જે મુજબ નદી કાંઠા વિસ્તારમાં જ્યાં પાળા બનેલ છે ત્યાં તથા જ્યાં પાળા બનેલ નથી ત્યાં સંકલિત સામાન્ય વિકાસ નિયંત્રણ નિયમ-૨૦૧૭ પૈકીના નિયમ નં. ૧૭.૧ (પાર્ટ ૩)ની જોગવાઈ મુજબ અંતર રાખીને બાંધકામ / વિકાસ કરવાની જોગવાઈ છે. સુરત મહાનગરપાલિકા વિસ્તારમાં હાલમાં રૂંદ-ભાઠા વિસ્તાર વચ્ચે બેરાજ તથા તાપી નદી પરના રીવર ફ્રન્ટ ડેવલપમેન્ટનું આયોજન કરી વિકાસની કાર્યવાહી હાથ ધરવામાં આવેલ છે. જે અંતર્ગત કેન્દ્ર સરકાર હસ્તકની CWPRS ધ્વારા હાઈડ્રોલોજીકલ / હાઈડ્રોલોજીકલ સ્ટડી કરી સદરહું પ્રોજેક્ટ્સ ટેકનીકલી માન્ય રાખવામાં આવેલ છે.

૧. હયાત સીંગણપોર વિચરકમ કોલવેના ડાઉનસ્ટ્રીમ ભાગમાં ઉક્ત સંકલિત સામાન્ય વિકાસ નિયંત્રણ નિયમ-૨૦૧૭ની જોગવાઈઓ ઉપરાંત કેન્દ્ર સરકારના વન અને પર્યાવરણ મંત્રાલયના તા.૧૮/૦૧/૨૦૧૯ ના જાહેરનામાથી પ્રસિધ્ધ થયેલ કોસ્ટલ રેગ્યુલેશન ઝોનની જોગવાઈઓ પણ લાગુ પડે છે. જે મુજબ સદર રેગ્યુલેશનની કલમ ૨.૨ મુજબ અર્બન લોકલ ઓર્થોરીટી વિસ્તારમાં CRZ-II કેટેગરીમાં નિયત કરવામાં આવેલ બાંધકામો / વિકાસ સિવાયના બાંધકામો માટે આ કેટેગરીમાં કોસ્ટલ રેગ્યુલેશન ઝોનની પ્રવર્તમાન જોગવાઈઓ મુજબ HTL થી ૫૦ મી. અંતર રાખીને વિકાસ કરવાની જોગવાઈ છે. હયાત સીંગણપોર વિચરકમ કોલવેનો અપસ્ટ્રીમ વિસ્તાર કોસ્ટલ રેગ્યુલેશન ઝોનની અસર હેઠળ નથી.

૨. સુરત મહાનગરપાલિકા તથા સુડા વિસ્તારમાં નદી કિનારાની જમીનોના વિકાસ માટે સંકલિત સામાન્ય વિકાસ નિયંત્રણ નિયમો -૨૦૧૭ મુજબ નદી કિનારાથી ૩૦.મી. તથા નદી કિનારે જ્યાં પાળો બનેલ છે ત્યાં પાળા થી ૧૫ મી. અંતર રાખીને બાંધકામ કરવાની જોગવાઈ છે.

ઉક્ત તમામ વિગતો ધ્યાને લેતા, નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના નિર્દેશ સંદર્ભે પર્યાવરણ જાળવણી અને સંવર્ધનના પરિપ્રેક્ષ્યમાં સુરત મહાનગરપાલિકા તથા સુડા વિસ્તારમાં નદી કિનારાની જમીનોના વિકાસ માટે સંકલિત સામાન્ય વિકાસ નિયંત્રણ નિયમો-૨૦૧૭ મુજબ નદી કિનારાથી ૩૦.મી. તથા નદી કિનારે જ્યાં પાળો બનેલ છે ત્યાં પાળા થી ૧૫ મી. અંતર રાખીને બાંધકામ કરવાની જોગવાઈ છે, જેને "NO DEVELOPMENT ZONE" તરીકે નિયત કરવાજોગ જણાય છે. સદરહું "NO DEVELOPMENT ZONE" વિસ્તારમાં નદી કિનારાથી ૩૦.મી. તથા નદી કિનારે જ્યાં પાળો બનેલ છે ત્યાં પાળા થી ૧૫ મી. અંતરમાં સંકલિત સામાન્ય વિકાસ નિયંત્રણ નિયમો-૨૦૧૭ મુજબની જોગવાઈઓનો અમલ કરવાનો રહેશે.

૩. નદી કિનારાથી ૩૦.મી. તથા નદી કિનારે જ્યાં પાળો બનેલ છે ત્યાં પાળા થી ૧૫ મી. અંતર રાખીને બાંધકામ કરવાની જોગવાઈ છે, જે મુજબના સુચિત "NO DEVELOPMENT ZONE" વિસ્તાર તથા સુરત મહાનગરપાલિકા તથા સુડા વિસ્તારમાં ઉપરોક્ત ૧૫/૩૦ મીટર અને ટી.પી.સ્કીમ વિસ્તારમાં ટી.પી.સ્કીમની હદથી અને નૌન ટી.પી.સ્કીમ વિસ્તારમાં સિંચાઈ વિભાગે દર્શાવેલ નદીની હદથી જમીન તરફ ૧૫૦ મીટર વચ્ચેના વિસ્તારને "RESTRICTED DEVELOPMENT ZONE" તરીકે નિયત કરવાજોગ જણાય છે.

સદર "RESTRICTED DEVELOPMENT ZONE" માં નીચે મુજબના વિકાસ નિયંત્રણો રાખીને, વિકાસ મળવાપાત્ર રહે તે મુજબ નિર્ણય કરવાજોગ હોવાનું જણાય છે.

A) તમામ કુદરતી વહેણો ચાલુ રાખવા.

B) પુરના ડુબાણને ધ્યાને લઈને સ્ટ્રક્ચરલ ડિઝાઈન તૈયાર કરવી.

૪. પ્રવર્તમાન સુડાના વિકાસ નકશામાં ઉપર મુજબના ઝોનને OVERLAY ZONE તરીકે આમેજ કરવાના રહેશે.

૫. ઉપરોક્ત મુજબની જોગવાઈઓનો અમલ સદર જોગવાઈઓને અંતિમ મંજૂરી મળ્યાની તારીખથી કરવાનો રહેશે તે મુજબ ચર્ચા કરીને નિર્ણય કરેલ છે,
૬. ઉપરોક્ત ઝોનમાં આવતી જમીનો પર સરકારશ્રી / અર્ધ સરકારશ્રી / લોકલ ઓથોરીટી હસ્તકના જાહેર હેતુના બાંધકામો / વિકાસને ઉક્ત મુજબના નિયંત્રણોમાંથી મુક્તિ મળવા પાત્ર રહેશે.
૭. સુરત મહાનગરપાલિકા / સુડા વિસ્તારમાં બાંધકામ / વિકાસ નિયંત્રણ માટે સરકારશ્રીના સંકલિત સામાન્ય વિકાસ નિયંત્રણ નિયમો-૨૦૧૭ તથા કોસ્ટલ રેગ્યુલેશન ઝોનની જોગવાઈઓ અમલમાં છે તથા તાપી નદીના પુર સંરક્ષણ માટે ઉકાઈ ડેમ તથા પાળાનું નિર્માણ કરવામાં આવેલ છે. તાપી નદીના પર્યાવરણીય જાળવણી તથા સંવર્ધનના પરિપ્રેક્ષ્યમાં નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ધ્વારા કરવામાં આવેલ નિર્દેશના હાર્દની પૂર્તતા માટે ઉપરોક્ત મુજબના વધારાના વિકાસ નિયંત્રણો આમેજ કરવા યોગ્ય હોવાનું જણાય છે.
૮. ઉપરોક્ત મુજબના મુદ્દાઓ / સુચનો સંદર્ભે રાજ્ય સરકારના સંબંધિત વિભાગો સાથે ઉચ્ચ કક્ષાએ વધુ ચર્ચા વિચારણા કરી આ અંગે અંતિમ નિર્ણય કરવા નક્કી કરવામાં આવેલ છે.

ટીપીડી/આ.નં. ૨૨૨  
તારીખ ૩૦/૩/૨૦

કમિશનર  
સુરત મહાનગરપાલિકા

નકલ સ. રવાના :- મુખ્ય કારોબારી અધિકારીશ્રી, સુરત શહેરી વિકાસ સત્તામંડળ (સુડા), સુરત, પ્રતિ.. જાણ સારૂ.

નકલ રવાના :- (૧) કાર્યપાલક ઈજનેરશ્રી, ગુજરાત વોટર સપ્લાય એન્ડ સીવેજ બોર્ડ, સુરત ઈરીગેશન સર્કલ,  
સુરત, પ્રતિ..... જાણ સારૂ.

(૨) ડેપ્યુટી કમિશનરશ્રી, (પી એન્ડ ડી), સુરત મહાનગરપાલિકા, પ્રતિ..... જાણ સારૂ.

(૩) ડેપ્યુટી કમિશનરશ્રી, (ટાઉન પ્લાનીંગ ખાત), સુરત મહાનગરપાલિકા, પ્રતિ..... જાણ સારૂ.

(૪) ઈ.આ. સીટી ઈજનેરશ્રી, સુરત મહાનગરપાલિકા, પ્રતિ..... જાણ સારૂ.

(૫) કાર્યપાલક ઈજનેરશ્રી, તાપી શુદ્ધિકરણ પ્રોજેક્ટ, સુરત મહાનગરપાલિકા, પ્રતિ.... જાણ સારૂ.

(૬) કાર્યપાલક ઈજનેરશ્રી, ડ્રેનેજ વિભાગ, સુરત મહાનગરપાલિકા, પ્રતિ..... જાણ સારૂ.

**DETAILS OF T.P.DEPARTMENT IN REFERENCE TO SR.NO.15(a) OF  
ORAL ORDER DATED 19.12.19 OF THE NATIONAL GREEN TRIBUNAL  
ORIGINAL APPLICATION NO.50/2018.**

A meeting was held on date 30/12/2019 under the chairmanship of Additional Chief Secretary, Urban Development & Urban Housing Dept.; State of Gujarat, with Senior officers of Surat Municipal Corporation and Irrigation Department at Gandhinagar regarding actions to be taken and status report to be submitted to Hon'ble National Green Tribunal as per the direction given at Point No. 15 (a) of the order dated 19/12/2019 in the original Application No. 50 / 2018.

The said meeting was attended by Commissioner, Surat Municipal Corporation; Officer on Special duty and Joint Secretary, Urban Development and Urban Housing Department; Secretary, Water Resources; Secretary, Narmada, Water Resources, Water Supply and Kalpasar Department; Chief Engineer, Narmada, Water Resources, Water Supply and Kalpasar Department; City Engineer, Surat Municipal Corporation; Dy. Commissioner (Planning and Development), Surat Municipal Corporation; Town Development Officer, Surat Municipal Corporation and the detailed discussions were done regarding the subject matter.

A meeting was held under the Chairmanship of Municipal Commissioner, Surat Municipal Corporation on date 08/01/2020 at SUDA office, Vesu, Surat to discuss the said subject matter with reference to Point No. 15 (a) of the order dated 19/12/2019. The said meeting was attended by the Chairman, Surat Urban Development Authority (SUDA); CEO, SUDA; Dy. Commissioner (Planning & Development), SMC; Dy. Commissioner, Town Planning Department; I/c. City Engineer, SMC; Town Development Officer, Town Planning Department, SMC; Executive Engineer, Gujarat Water Supply and Sewerage Board, Surat Irrigation Circle; Executive Engineer, Drainage Department, SMC; Executive Engineer, Tapi Rejuvenation Cell, SMC; I/c. Town Planner, Town Development Department, SMC and I/c. Dy. Town Development Officer, Town Development Department, SMC.

Further to this meeting, detailed discussion was also done in the meeting held at Gandhinagar on date 15/01/2020 between Commissioner, SMC; Secretary, Narmada Water Resources, Water Supply and Kalpasar Department and Chief Engineer, Narmada Water Resources, Water Supply and Kalpasar Department. A detailed discussion on map showing River line and 150 mt. control line (Red and Blue line) as supplied by Irrigation Department was done in the meeting.

The following aspects were considered in the said meeting:-

The River Tapi is passing through centre of Surat Municipal Corporation Area and flowing in East-West direction, which ultimately meets in Arabian Sea. The City of Surat has existed since ancient time and grown progressively. Recreation and Residential Developable Zones have been earmarked on banks of River Tapi in the Sanctioned Development Plan - 2004 of Surat. Total of 38 T.P. Schemes have been prepared on the banks of River Tapi. Out of these 38 T.P. Schemes, 19 T.P. Schemes have been finalized and Draft plan of 19 T.P. Schemes have been sanctioned by the State Govt., which are being implemented. Ukai Dam has been constructed at a distance of 94 Kms. upstream of the City of Surat in the year 1972. The length of left and Right bank of the River Tapi, passing through City of Surat is about 54 Kms. and embankment / Retaining walls have been constructed for about 41 Kms. length for protection against flood.

Comprehensive General Development Control Regulations, have come into force from date 12/10/2017 as sanctioned by the State Govt. and the same are being implemented in SMC as well as SUDA Area. A provision has been made for the distance to be kept for construction in cases where Embankment / Retaining wall has been constructed and where Embankment / Retaining wall has not been constructed in reg. No. 17.1 (Part-3) of the said CGDCR-2017.

Projects of construction of Barrage on River Tapi in Rundh - Bhatha area of Surat and River Front Development on River Tapi have been under taken by SMC. The Said project is technically feasible as per survey carried out by the CWPRS of Central Govt.

1. Provision of Coastal Regulation Zone as published vide Notification dated 18/01/2019 of the Forest and

Environmental Department of Central Govt. also apply over and above the provisions of CGDCR-2017 in the downstream areas of Singanpore Weir cum Causeway of Surat.

As per regulation No. 2.2 of the said CRZ Regulations, Construction are required to be carried out after leaving distance of 50 mts. from High Tide Line within the Urban Local Authority Area. The provision of Costal Regulation Zone does not apply in the Upstream Area of Singanpore Wier cum Causeway.

2. A distance of 30 mts. is required to be left from River where embankment are not constructed and 15 mts. from embankment where embankments are constructed as per the provision of CGDCR-2017.

Considering all above facts and with a view to arrive at an environmentally sustainable solution as directed by NGT, "No Development Zone" may be proposed for the area within 30 mts. distance from the river where Embankments are not constructed and in the area within 15 mts. distance from the embankment where the embankment have been constructed.

In this No Development Zone, the provision of CGDCR-2017 may be implemented within 30 mts. from River where embankment are not constructed and within 15 mts. distance where embankments are constructed.

3. Provision has been made for construction beyond 30 mts. from River without Embankments / Retaining wall and beyond 15 mts. where Embankments / Retaining wall are constructed.

Distances of 15/30 mts. for "No Development Zone" may be considered from the T.P. Schemes boundary for the area included in Town Planning Schemes and from River line as earmarked by Irrigation Department in the areas which are not included in Town Planning Schemes.

Similarly, Areas falling between 15/30 mts. line earmarked as above and 150 mts. from river boundary as shown by Irrigation Department in non T.P. area may be

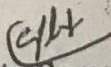
earmarked as "Restricted Development Zone". However, in the Town Planning Schemes area, the 150 mts. control line shall be earmarked from the Town Planning Schemes boundary.

Following restriction for development within Restricted Development Zone may be applied.

- A) All natural drains shall have to be allowed to flow through.
  - B) Structural Design shall have to be prepared considering the flood inundation.
4. The proposed Zones shall have to be earmarked as overlay Zone on the prevailing Development Plan.
  5. All above provisions shall be implemented from the date of final approval from the Government of Gujarat.
  6. The development under taken by the Govt. / Semi Govt. / Urban local Authority for public purpose shall be exempted from above restrictions.
  7. The provision of prevailing CGDCR-2017 and CRZ-2019 are being implemented in Surat Municipal Corporation (SMC) and Surat Urban Development Authority (SUDA) Area for control of Development. Construction of Ukai Dam and Embankments /Retaining walls have been constructed for protection against flood. To ensure the environmentally sustainable solution as directed by NGT; addition development control Regulations proposed as above may be included in the prevailing regulations.

However for any direction issued by the Hon'ble NGT to ensure for environmental sustainability shall be included as the additional restrictions.

8. Final decision will be arrived at after discussion with the Higher Authorities of the relevant Department of State Govt.

  
Deputy Commissioner  
Surat Municipal Corporation

F. No. J-27016/1/2017- NRCD-II  
 Government of India  
 Ministry of Environment Forests, and Climate Change  
 National River Conservation Directorate

Pt. Deendayal Antoyodaya Bhawan,  
 1<sup>st</sup> Floor CGO Complex, Lodhi Road, New Delhi-110 003  
 Dated: 5<sup>th</sup> March, 2019

To,

The Pay & Accounts Officer,  
 Ministry of Environment Forests and Climate Change,  
 Indira Paryavaran Bhawan, Aliganj,  
 New Delhi-110 003.

Sub: **Administrative Approval and Expenditure Sanction (AA&ES) for the project of "Pollution Abatement and Conservation of river Tapi at 85km stretch from Kakrapar Barrage to ONGC Bridge, Surat (Gujarat) under National River Conservation Plan (NRCP) at an estimated cost of Rs. 971.25 crore (Rupees Nine Seventy One crore and Twenty Five lakhs only).**

Sir,

I am directed to convey the sanction of the President to the grant of Administrative Approval and Expenditure Sanction (AA&ES) for the project of "Pollution Abatement and Conservation of river Tapi at 85 km stretch from Kakrapar Barrage to ONGC Bridge, Surat (Gujarat) under National River Conservation Plan (NRCP) at an estimated cost of Rs. 971.25 crore (Rupees Nine Seventy One crore and Twenty Five lakhs only). The project cost is to be shared on 60:40 between Government of India and Government of Gujarat. The share of Government of India in the project would be Rs. 583.63 crore (Rupees Five Hundred Eighty Three crore and Sixty Three lakhs only) and 40 % share of Government of Gujarat would be Rs.387.62 crore (Rupees Three Hundred Eighty Seven crore and Sixty Two lakhs only). The component related to GIS and Remote Sensing for web based monitoring of the project and establishment of Technical Support Unit (TSU) in the Ministry cost of Rs. 2.2 crore will be fully borne by Central Government. Break-up of the sanctioned cost is at Annexure.

2. The Administrative Approval & Expenditure Sanction for the project is granted subject to the following conditions:-

- i. Any cost escalation, over and above the sanctioned cost, for what soever reasons, will be the responsibility of the Government of Gujarat. The GOI Share of the total project cost shall be limited to Rs. 583.63 crore only.

1

अरविन्द म. शिंदे ARVIND  
 अवर सचिव/अवर सेक्रेटरी  
 एन आर सी डी / N R C  
 पर्यावरण, वन एवं जलवायु विभाग  
 Ministry of Env., Forest & C  
 भारत सरकार/Government  
 New Delhi, India

- ii. As an output and outcome of the project, it will cover laying of sewer lines of 352 km length in different areas, construction of Sewage Pumping Stations (50 nos.) and Sewage Treatment Plants ( 37 nos.), with total treatment capacity of 250 million litres per day (mld). The project also includes other works such as development of river front parks (4 locations), plantation of 1 lakh trees along the bank of river, organic waste vermi-compost (8 locations). Out of total 73 urban & rural settlements under the project, 26 towns will be covered with sewerage systems.
- iii. In order to facilitate inter-sectoral coordination of different agencies involved in project, a nodal agency should be constituted for successful implementation of the project. Nodal Agency should be supported by dedicated Project Implementing Unit (PMU). The PMU shall be tasked for proper monitoring, execution, financial management and O&M of the assets, which comprising the officials from concerned implementing agencies. While Nodal agency should be represented by senior officer from State Government and concerned agencies for coordination between agencies and Central Government. The Constitution of Nodal Agency and PMU may be intimated to MoEF&CC immediately.
- iv. Implementing agencies (SMC & GWSSB) through Nodal Agency is to expeditiously share the layout / alignment of sewer lines as well as geo-coordinates of STP and other allied works for the purpose of GIS monitoring after sanction of the project.
- v. As committed by SMC, detailed plan needs to be worked out for use of treated wastewater from STPs in industries and agriculture. MoU to be signed with the recipient agency in this regard and same shall be provided to MoEF&CC.
- vi. Capacity building, including technical skills of local bodies maintaining sewerage infrastructure may be enhanced for ensuring proper O&M of STPs.
- vii. The period of completion of the scheme in 36 months from the date of this sanction i.e 5<sup>th</sup> March 2019. Progress of implementation of the project shall be closely monitored by the Government of Gujarat so as to ensure that the project is completed within the stipulated time. A comprehensive implementation schedule of the project shall be prepared by the State Government and submitted to MoEF&CC urgently. All efforts would also be made to complete the project within scheduled period of 36 months.
- viii. Operation & Maintenance (O&M) cost will be the responsibility of the Surat Municipal Corporation for the areas under SMC and SUDA. Whereas the O&M cost for the projects under rural area of Surat district shall be the responsibility of Gujarat Water Supply and Sewerage Board.
- ix. The annual O&M cost for entire project has been submitted to be Rs. 46.49 crore by the State Government along with revenue generation plan. Therefore as proposed, options like reuse/ recycle of treated waste water for irrigation and industrial purposes and river front parks, an amount of Rs. 39.45 crore may be met out to bear O&M cost.

- x. The State Government shall ensure that the releases made by Government of India for the project are transferred within 20 days to State implementing agencies/PMU to avoid delays in project implementation. A dedicated separate account shall be opened in this regard.
- xi. The State Govt. shall expeditiously release its matching share of funds corresponding to the Gol release made for the project.
- xii. The choice of technology for sewerage treatment shall be left open during the tendering process by the SUDA/ SMC/ Government of Gujarat and will be guided by the least life cycle cost and the output to be achieved. The process technologies should be selected in a manner that it must meet the latest discharge standards as notified by MoEF&CC/CPCB/SPCB.
- xiii. Location of STPs should be away from the flood zone of the river and sites of STPs, pumping stations should be selected appropriately. The process of land acquisition in this regard should be completed at the earliest so that project could be commenced as per the given time schedule. Program in this regard may be intimated to MoEF&CC fortnightly.
- xiv. Detailed design & engineering of the sewerage system and STP based on proper survey and investigations before execution shall be ensured by the State PMU/ Implementing Agencies to achieve economy in the proposal as well as to avoid any shortfall in the design. All construction works proposed in the project shall be designed in accordance with the relevant codes for earthquake design and National Disaster Management Authority (NDMA) guidelines.
- xv. The Government of Gujarat/ Nodal Agency/ PMU shall appoint the agencies as third party for independent review and inspection of the project.
- xvi. The Government of Gujarat / State PMU shall assess socio-economic impact of the project at different stages i.e. pre-execution, during execution and post-execution. In this regard, a study shall be carried out through independent institution / consultant and cost involving for the study shall be met out from centage charges provided under the project. Terms of Reference (ToR) in this regard may be shared with NRCO. The process of appointment should be concurrent with other components of the project.
- xvii. The Government of Gujarat/ State PMU shall also keep the following for compliance;
  - (a) Need to establish synergy between NRCP projects being implemented or completed and other Central & State sponsored schemes in the town to avoid any overlap/ duplication.
  - (b) Restriction should be imposed to ground water extraction in the areas where pipe water supplies are already given so that per capita water consumption shall be maintained as per CPHEEO manual. In this regard an active interaction with the Ground Water Board shall be ensured by Nodal agency/ concerned implementing agency.

ARVIND P. SINGH  
 अरविन्द प्र. सिंह / ARVIND P. SINGH  
 अवर सचिव / User Secretary  
 एन आर सी डी / N R C D  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Ministry of Env., Forest & Climate Chan  
 भारत सरकार / Government of India  
 नई दिल्ली / New Delhi

- (c) Sewerage works proposed under the project will form part of City Sewerage Master Plan of Surat city and sanitation plan of respective areas.
- (d) Service level benchmarking will be ensured to ensure highest level of quality for treated sewage.
- (e) The baseline data for characteristic of river water shall be obtained at regular interval. The projection to the likely improvement in water quality with regular monitoring data may be assessed and intimated to MoEF&CC.
- (f) State PMU shall ensure that the tenders for the construction of STP/ proposed to be constructed under the project would also include 10 years of O&M of the STPs by the same agency. The cost of O&M would, however, be borne by State Government/ SUDA/ SMC. The offset of O&M cost in rural area shall be met out from SMC area where revenue generation is high.
- (g) Regular online monitoring of treated effluent from the STPs will be done to ensure that it meets the discharge standards. The data of STP monitoring would be made available online.
- (h) State will ensure effective control of industrial pollution. It would be ensured that no industrial effluents is discharged into the sewerage system/ river.
- (i) As proposed, 275 mld of treated sewage should be utilised for industrial and agriculture purposes and prior MOU to be signed with the recipient agency and copy shall be provided to the NRCD, MoEF&CC.
- (j) State Government will ensure effective control on dumping of municipal solid waste and removal of existing dumped solid waste along the banks of river Tapi.
- (k) An action plan for giving 100% connections to sewer network, year wise, during the implementation period of work shall be prepared and a suitable provision is to be made in the byelaws to enforce compulsory sewer connection and user charges on the beneficiaries in the project area.
- (l) State shall ensure that I&D system proposed for Surat Municipality should be adequately connected to STPs. State Nodal Agency should ensure stakeholder consultations during implementation of the project. The suggestions therein may be taken care of during implementation stage.
- (m) Government of Gujarat should adhere to all conditions & recommendations given by Expenditure Finance Committee (EFC) on the project.
- (n) For the proposed STP, 'consent to Establish,' under the Water Act, 1974, would be obtained by Implementing Agencies. After commissioning of the STP 'Consent to Operate' under the Act would also be obtained from the State Pollution Control Board on regular basis.
- (o) Guidelines of Bureau of Energy Efficiency and other related guidelines for energy efficiency building etc. be complied with.

- (p) River Front Parks (4 nos.) along the River Tapi shall be considered for implementation on Public Private Partnership (PPP), if feasible, and cost of O&M occurring shall be self sustainable or meet out the O&M cost of other assets in the project.
- (q) A detailed plan for public participation and awareness component shall be prepared and shared with MoEF&CC. District town panchayat of local area be involved in awareness activities.
- (r) District level committee to be framed with respect to this project comprising various stakeholders which would advice the Nodal Agency for taking measures w.r.t. to local condition. District level committee shall be headed by DM/District Collector to provide feedback to Nodal Agency.
- (s) A detailed plan to be worked out for tree plantation by selecting appropriate species of native soil for the purpose of providing base flow as well as meeting the requirement of self sustainability or revenue generation or meeting O&M cost of the other assets in a longer run by the way of commercial fruit production or by any means including protection for bank erosion.
- (t) Appropriate location for vermi-composting, as proposed in the project, shall be identified and their coordinates provided to MoEF&CC for purpose of online/web based monitoring. Necessary plan for this component shall be drawn separately and intimated to MoEF&CC.
- xviii. The funds for the project implementation will be released by the GOI in suitable instalments and each instalment will be released only after scrutiny of above conditions and submission of the Utilization Certificate in FORM GFR- signed by the authorized signatory alongwith progress Report showing progress in respect of the previous instalment. The component wise financial progress achieved shall ensure that the matching share of the State Government, if any, has been released.
- xix. The Utilization Certificate (UCs) in the prescribed format shall be signed and stamped by the Head of the Organization, Head of the Accounts Department and field's based functionary at Executive Engineer level/ Project Manager/Principal Investigator or whosoever, as applicable. The name and designation of the officers signing the UCs shall be clearly mentioned in full and in capital letters.
- xx. The funds released for the project should be operated by the State Implementing Agencies/ PMU through a separate interest earning bank account. The interest thus earned should be credited to the project and reflected in the Utilization Certificate from time to time and shall be adjusted towards future funds released for the project. For any diversion of funds, the signatory of the bank account shall be held responsible.
- xxi. The Government of India reserves the right to withdraw the sanction at any stage if it is convinced that the amount released has not been properly utilized or appropriate progress is not being made or there is duplication of

अतिरिक्त सचिव (पर्यावरण)  
 अतिरिक्त सचिव (पर्यावरण)

- work or utilizing funds for the same purpose from any other organization (Government, semi-Government, autonomous or private).
- xxii. State PMU shall furnish monthly expenditure statements in the prescribed forms from the commencement of the project. These should be submitted by the 20<sup>th</sup> of the following month for the preceding month. Monthly physical and financial progress Reports (PFPR) in the prescribed format shall be signed by at least two designated officers of the Implementing Agency, one of whom will be Chief Engineer/ Head of the Department. Signing officer will indicate his name and designation in full in capital letters and affix official seal under the signature. Consistency between physical progress and expenditure shall be maintained and reasons for substantial variations i.e., more than 10% shall be appropriately explained against each item.
- xxiii. The sanctioned amount should be spent exclusively thereon as per the guidelines of the scheme and within the stipulated time. The liability of MoEF&CC will not exceed the amount sanctioned for the project/ scheme. Any unspent amount(s) should be surrendered to the Directorate. For carrying forward any unutilized amounts beyond the specified time limit, prior approval of MoEF&CC should be obtained.
- xxiv. It is the responsibility of the Government of Gujarat/ State PMU to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly. All the assets acquired/created out of the grants shall not be disposed of, encumbered, or utilized for any purpose other than for which sanctioned.
- xxv. Satellite photo with date and latitude and longitude nodes for sewage treatment plants (STP), sewage pumping stations, rising mains before and after completion of output work depicting the work shall be submitted along with UCs.

### 3. Audit

a) The Comptroller & Auditor General of India at his discretion shall have the right of access to the books and accounts of the Implementing Agency receiving the funds from the Government of India for the purpose of Audit.

b) The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Audit Wing of this Ministry.

### 4. Project Management & Monitoring:

a) The State Government will critically monitor and review progress of the project in order to ensure that there is no time and cost overrun and it is commissioned on time. Review of the Schemes must be carried out from time to time so as to assess the expenditure trend and time schedule of the schemes and appropriate action against those responsible for delay shall be taken.

*Handwritten signature and date: 8/3/19*

6

अरविन्द प्र. सिंह / ARVIND P. SINGH  
 अवर सचिव / Under Secretary  
 एन.आर.सी.डी. / N.R.C.D.  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Ministry of Env., Forest & Climate Change  
 भारत सरकार / Government of India  
 नई दिल्ली / New Delhi

#### 4.1 Inspection

(a) The Government of India may depute any person to visit the implementing agency for the purpose of monitoring its work. Full facilities shall be provided by the implementing agency/ Government of Gujarat to the persons deputed for inspection by the Government of India.

(b) The implementing agency shall maintain separate audited accounts for the project. If it is found expedient to keep a part or the whole amount in a bank account, the interest thus earned has to be reported as a credit to the grantee adjustable towards further instalment of grant.

5. Any staff that may be employed for preparation, execution or operation of the project by the implementing agency are not to be treated as employees of the Government of India. They shall be governed solely by the rules of the grantee with respect to all matters including terms and tenure of service. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the Government of India.

6. The expenditure of the scheme is debitable to Major Head (Major Head 3601.06.101.04.01.35 (NRCP Grants-in- Aid) - National River Conservation Plan (NRCP) under Demand No. 27 - Ministry of Environment, Forest and Climate Change for the year 2018-19 (Plan).

7. In case of violation of any of these conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

8. This issues under the powers delegated to the Ministry of Environment, Forest and Climate Change and with the approval of Minister for Environment, Forest and Climate Change and Secretary, Ministry of Finance vide ID. No. 54(9)/PF.II/2017 dated 1.3.2019 as well as with the concurrence of IFD vide their Dy. No.90273 /AS&FA dated 05.02.2019. The entry has been made in Grants-In-Aid Register at its page No. 74 Serial No. (8).

Yours faithfully,

*AP*  
8/3/19

(A. P. Singh)

Under Secretary to the Govt. of India

अरविन्द प्र. सिंह/ARVIND P. SING  
अरविन्द प्र. सिंह/Under Secretary  
पर्यावरण, वन और जल/Ministry of Environment, Forest & Climate Change  
भारत सरकार/Government of India  
नई दिल्ली / New Delhi

**Copy for necessary action to:**

1. DDO (NRCD) - 2 copies.
2. The General Manager, Reserve Bank of India, Central Accounts Section, Civil Lines, Nagpur.
3. The Joint Director of Audit-II, Commercial, Scientific Works, AGCR Building, I.P. Estate, New Delhi.
4. The Chief Secretary, Government of Gujarat, Gandhinagar, Gujarat.
5. The Additional Chief Secretary, Forests & Environment Department, Block 14, 8<sup>th</sup> Floor, Sachivalaya, Gujarat - 382010.
6. The Principal Secretary, Department of Urban Development & Urban Housing, Govt. of Gujarat, Block No. 14, 9<sup>th</sup> Floor, Sachivalaya, Gandhi Nagar- 382010, Gujarat.
7. The Secretary, Finance Department, Govt. of Gujarat, Sachivalaya, Gandhinagar, Gujarat.
8. The Municipal Commissioner, Surat Municipal Corporation, Mahanagar Seva Sadan, Mugalisara, Surat - 395003, Gujarat.
9. The Principal Chief Conservator of Forests, Govt. of Gujarat, Forest & Environment Department, Block No: 14, 8<sup>th</sup> Floor, Sardar Patel Bhavan, Sector -10, Gandhinagar - 382010, Gujarat.
10. The District Collector, Surat, Gujarat.
11. JS (JT)/AD(LB)/JD(SM)/Sci 'B'(PNR)
12. Computer Cell, NRCD
13. Sanction Folder/Guard file

Yours faithfully,

AM  
A-8/3/14

(A.P.Singh)

Under Secretary to the Govt. of India

अरविन्द प्र. सिंह/ARVIND  
अधर सचिव/Under Secy  
एन.आर.सी.डी./N.R.C.  
पर्यावरण, वन एवं जल-संसाधन विभाग  
Ministry of Env., Forest & CI  
भारत सरकार/Governance  
नई दिल्ली / New D

Annexure I (a)

Component wise break-up of Cost for Project on 'Pollution Abatement and Conservation of river Tapi at 85 km stretch from Kakrapar Barrage to ONGC Bridge, Surat' under National River Conservation Plan (NRCP)

SN	Items and Areas covered	Quantity	Amount (in lakhs)
1	2	6	7
A	Items on which centage is admissible		
I	Interception of drains / Nallah covered		
	(a) Sewers by open trench method, 200mm to 2000mm diameter		
	Km		
	Rural Area of Surat (RAS) – Left Bank		
i.	Koliwad	1.05	75.93
ii.	Rataniya	0.9	105.06
iii.	Kadod Creek	0.5	122.4
	Surat Municipal Corporation (SMC) – Left Bank		
i.	Kotar/Drain No. 7	0.25	113.98
ii.	Kotar/Drain No. 9	1.15	150.12
iii.	Umra-Dimple Raw House-Rundh Jakatnak	0.45	429.06
	RAS – Right Bank		
i.	Kamlapore	0.05	50.21
ii.	Patna	0.03	46.32
iii.	Bodhan Creek	0.15	60
iv.	Karjan	0.15	37.98
v.	Dhoran	0.04	27.6
vi.	Dhoran Pardi	0.09	38.46
vii.	Varell Kudashi	0.07	69.94
	SMC – Right Bank		
i.	Swaminarayan Temple to Pal Halpatiwas	3.43	801.49
	<b>Total (a)</b>	<b>8.31</b>	<b>2128.55</b>
	(b) Sewers by trenchless method, 600 mm to 1600 mm diameter		
	Km		
	SMC – Left Bank		
i.	Umra-Dimple Raw House-Rundh Jakatnak	4	2943.28
	SMC – Right Bank		
i.	Swaminarayan Temple to Pal Halpatiwas	0.06	76.49
	<b>Total (b)</b>	<b>4.06</b>	<b>3019.77</b>
	<b>Sub Total (I) : (a) + (b)</b>	<b>12.37</b>	<b>5148.32</b>
II	Comprehensive Sewerage Network		
	(a) Sewers by open trench method, 200mm to 1400mm diameter		
	Km		
	RAS – Left Bank		
i.	Dhatva	2.33	188.86
ii.	Timba	5.04	383.85

8/3/0

SN	Items and Areas covered	Quantity	Amount (in lakhs)
iii.	Tarsada	9.86	832.08
iv.	Dungra	8.67	653.41
v.	Machhi	1.03	96.31
vi.	Mori	3.58	278.82
vii.	Bhamaiya	2.02	162.68
viii.	Vaghechha	2.87	273.67
ix.	Kholeshwar	3.12	228.82
	<b>Surat Urban Development Authority (SUDA) – Left Bank</b>		
i.	Vav	85.5	8445.3
ii.	Laskana	21.3	2006.95
iii.	Koli Bharthana	12.22	1134.87
iv.	Jatbharthana	4.06	387.88
v.	Sevni	12.5	1122.59
vi.	Pisodara	10.5	952.73
vii.	Kamrej – 1	9.26	864.04
viii.	Kamrej – 2	8.51	735.32
ix.	Kamrej – 3	4.59	401.53
x.	Kamrej – 4	9.31	730.19
xi.	Kholwad	28.37	2843.43
	<b>RAS – Right Bank</b>		
i.	Bodhan Village	7.5	266.33
ii.	Ghala	7.73	629.02
iii.	Khanjroli	2.97	226.13
iv.	Gamtalav Bujrang	1.52	117.51
v.	Punagam	2.54	192.35
vi.	Unn Kosadi	3.76	302.91
vii.	Ushkhed Khurd	0.86	72.22
	<b>SUDA – Right Bank</b>		
i.	Kathor	21.88	2387.18
ii.	Bharthana	27.7	2338.09
iii.	Bharthana (Town Planning Scheme, Gothan – 83)	17.99	1239.88
	<b>Total (a)</b>	<b>339.09</b>	<b>30494.95</b>
	<b>SUDA – Right Bank</b>		
i.	Bharthana	0.66	270.42
	<b>Total (b)</b>	<b>0.66</b>	<b>270.42</b>
	<b>Sub Total (II) : (a) + (b)</b>	<b>339.75</b>	<b>30765.37</b>
III	<b>Sewage Pumping Stations (SPS)</b>	<b>Nos.</b>	
	<b>RAS – Left bank</b>		
i.	10.92 MLD	11	726.05

SN	Items and Areas covered	Quantity	Amount (In lakhs)
	SUDA – Left bank		
i.	157.48 MLD	15	4458.61
	SMC – Left bank		
i.	109 MLD	4	2065.73
	RAS – Right Bank		
i.	31.17 MLD	15	1772.8
	SUDA – Right Bank		
i.	62.8 MLD	4	1769.92
	SMC – Right Bank		
i.	35 MLD	1	658.61
	Sub Total – III (Locations of pumping station attached in Annexure II (b))	50	11451.72
IV	Rising Mains	Km	
	RAS – Left Bank		
i.	Dia. range: 100 mm - 200 mm, Length - 0.6 Km	0.6	79.81
	SUDA – Left Bank		
i.	Dia. range: 350 mm - 700 mm, Length - 14.14 Km	14.14	1845.43
	SMC – Left Bank		
i.	Dia. range: 600 mm - 800 mm, Length - 9.1 Km	9.1	5717.09
	RAS – Right Bank		
i.	Dia. range: 100 mm - 300 mm, Length - 2.06 Km	2.06	228.06
	SUDA – Right Bank		
i.	Dia. range: 200 mm - 900 mm, Length - 9.7 Km	9.7	1675.15
	SMC – Right Bank		
i.	Dia. 1019 mm, Length - 5.3 Km	5.3	1429.18
	Sub Total IV		10974.72
V	Construction of Sewage Treatment Plants (including office building, lab & equipment, campus development, boundary wall, water supply, solar panel, drainage, green belt development, sewerage, internal & external electrification, SCADA and Online monitoring system		
	RAS – Left Bank	MLD	
i.	0.41 MLD, at Koliwad Rataniya	0.41	30.75
ii.	0.82 MLD, at Tarsada	0.82	61.5
iii.	3.5 MLD, at Kadod	3.5	262.5
iv.	0.15 MLD, at Mori	0.15	11.25
v.	0.17 MLD, at Bhamaiya	0.17	12.75

AN  
13/15

SN	Items and Areas covered	Quantity	Amount (in lakhs)
vi.	0.28 MLD, at Vaghechha	0.28	21
vii.	0.75 MLD, at Timba	0.75	56.25
viii.	0.16 MLD, at Machhi	0.16	12
ix.	0.340 MLD, at Dhatva	0.34	25.5
x.	0.67 MLD, at Dunga	0.67	50.25
xi.	0.33 MLD, at Kholeshwar	0.33	24.75
<b>SUDA – Left Bank</b>			
i.	28 MLD, at Kamrej	18.5	2220
ii.	69 MLD, at Valak	43.24	5188.8
		16.09	1930.8
		5.17	620.4
		4.3	516
iii.	66 MLD, at Varachha	51.72	6206.4
		5.22	626.4
		5.18	621.6
		4.02	482.4
<b>RAS – Right Bank</b>			
i.	25 MLD, at Mandvi	25	3000
ii.	0.34 MLD, at Gamtalav Bujrang	0.34	25.5
iii.	0.11 MLD, at Uskhed Khurd	0.11	8.25
iv.	0.36 MLD, at Puna Gam	0.36	27
v.	0.29 MLD, at Unn Kosadi	0.29	21.75
vi.	1.9 MLD, at Kamlapore	1.9	142.5
vii.	2 MLD, at Kudashi	2	150
viii.	0.35 MLD, at Patna	0.35	26.25
ix.	1.3 MLD, at Bodhan Village	1.3	97.5
x.	2.2 MLD, at Bodhan Creek	2.2	165
xi.	1 MLD, at Karjan	1	75
xii.	1.18 MLD, at Dhoran	1.18	88.5
xiii.	12 MLD, at Dhoran pardi	12	1440
xiv.	0.21 MLD, at Khanjroli Gam	0.21	15.75
xv.	1.4 MLD, at Ghala	1.4	105
<b>SUDA – Right Bank</b>			
i.	19.6 MLD, at Kathor	16	1920
ii.	35 MLD, at Bharthana	22.7	2724
<b>Sub Total – V</b>		<b>249.36</b>	<b>29013.3</b>

AM  
21/3/19

अरविन्द प्र. सिंह / ARVIND P. SINGH  
अवर सचिव / Asst. Secy.  
एन.ए.सी.डी. / N.R.C.D.  
पर्यावरण, वन एवं जल संसाधन विभाग / Ministry of Env., Forest & Climate Change  
भारत सरकार / Government of India

VI Treated effluent disposal			
		Varachha Creek STP Disposal- 1400mm dia-length 300 mt	115.92
		Kamrej STP Disposal- 1200mm dia-length 600 mt	136.99
		Kathor STP Disposal- 1200mm dia-length 500 mt	142.37
		Bharthana STP Disposal- 1200mm dia-length 700 mt	105.76
	<b>Sub Total - VI</b>	2.1 Km	501.04
	<b>Total of I+II+III+IV+V+VI</b>		87854.47
	<b>Sub Total (A) Basic Capital Cost without Centage :</b>		7028.36
	<b>Add Centage Charges @ 8 %</b>		94882.83
	<b>Sub total (A) with Centage charges:</b>		
<b>B</b>	<b>Non-core Items ( other than sewerage works)</b>		
I	River Front Parks near to Temples at Kamrej, Bhimnath, Galteshwar and Vaghechha	Shiv Mandir at Bhairav, Near Kamrej	67.28
		Bhimnath Mahdev Mandir	82.73
		Shiv mandir at Galteshwar near Timba	138.14
		Temple near Vaghechha Village	92.21
II	Aquatic Weed Harvester Machine	1 nos.	312.75
III	Organic Waste Vermi-Composting	8 Nos.	100
IV	Online River Quality Monitoring System	4 Sets	414.00

V	Mass Plantation 1 Lakh trees at Katargam, Sarthana, Valak, Kamrej, Kholwad, Kathor etc. covering total area of 31 Ha.	1 lakh	70.00
VI	Mass Awareness and Public Participation		500.00
VII	PMU* (Hiring 3 project consultants @ of Rs. 1 lac for two engineering consultants and Rs. 0.5 lac for non-engineering consultant)		90.00
VIII	GIS and Remote Sensing for Project Monitoring* (Procurement of satellite images and image processing)		130.80
IX	Centralised Laboratory	2	244
	<b>Grand Total B (I to IX)</b>		<b>2241.91</b>
	<b>Final Capital Cost excluding O&amp;M (A+B)</b>		<b>97124.74</b>
<b>C</b>	<b>Annual O&amp;M Cost( To be borne by the State Government)</b>		
I	O&M cost of Sewerage System		1006.95
II	O&M cost of STP		3165.98
III	O & M cost of organic waste vermi-composting		72.00
IV	O & M cost of aquatic harvesting machine		273.75
V	O & M cost of River Front Parks		10.89
VI	O & M cost of Mass Plantation		120
	<b>Grand Total C (I to VI)</b>		<b>4649.57</b>
<b>D</b>	<b>Final Project Cost excluding O&amp;M (A+B)</b>		<b>97124.74</b> <b>Say Rs. 971.25 Cr.</b>
<b>E</b>	Revenue Generation from; (1) River Front Park and (2) Reuse and Recycle of treated wastewater in industrial (Yarn, Dyeing, Printing, Power Plant, Paper) and Irrigation		3945.29

\*Cost to be borne by Central Government

**RAS- Left Bank:** Rural area of Surat District at left bank of river Tapi

**RAS- Right Bank:** Rural area of Surat District at right bank of river Tapi

**SUDA- Left bank:** Surat Urban Development Authority Limit at left bank of river Tapi

**SUDA- Right bank:** Surat Urban Development Authority Limit at right bank of river Tapi

**SMC- Left bank:** Surat Municipal Corporation Limit at left bank of river Tapi

**SMC- Right bank:** Surat Municipal Corporation Limit at right bank of river Tapi

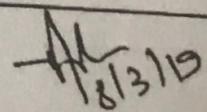
**MLD-** Million Litres Per Day

अरविन्द प्र. सिंह/ARVIND P. SINGH  
 ज्येष्ठ सचिव/Jr. Secretary  
 एन डी डी अ. व. ११  
 पर्यावरण, जल संधारण एवं जल सफाई विभाग  
 Ministry of Env., Forests & Climate Change  
 भारत सरकार, Government of India  
 नई दिल्ली / New Delhi



29	Makkai Bridge	9
30	RundhJakatnaka	14
<b>sub total- III</b>		<b>109</b>
<b>RAS-RIGHT</b>		
31	GamtalavBujrang	0.47
32	Uskhed Khurd	0.16
33	Puna Gam	0.49
34	UnnKosadi	0.38
35	Kamlapore	2.77
36	Kudashi	2.53
37	Patna	0.53
38	Bodhan Village	1.79
39	Bodhan Creek	3.38
40	Karjan	1.54
41	Dhoran	1.78
42	Dhoranpardi	0.29
43	DhoranPardi	12.31
44	Khanjroli Gam	0.29
45	Ghala	2.46
<b>sub total- IV</b>		<b>31.17</b>
<b>SUDA-RIGHT</b>		
46	Kathor-1	1.39
47	Kathor-2	28.9
48	Bharthana-1	10.62
48	Bharthana-2	21.89
<b>sub total- V</b>		<b>62.8</b>
<b>SMC-RIGHT</b>		
50	Pal Halpativas	35
<b>Grand Total (I, II, III, IV, V)</b>		<b>406.37</b>

\*\*\*\*\*

  
 अरविन्द प्र. सिंह/ARVIND P. SINGH  
 अवर सचिव/Under Secretary  
 एन आर सी डी / N R C D  
 पर्यावरण, वन एवं जल संधि एवं जल मंत्रालय  
 Ministry of Env., Forest & Climate Change  
 भारत सरकार, Government of India  
 नई दिल्ली / New Delhi